

THE LAWS LOCAL EXTENT ACT, 1874

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THE LAWS LOCAL EXTENT ACT, 1874

ACT NO. 15 OF 1874¹

[8th December, 1874.]

An Act for declaring the local extent of certain Enactments, and for other purposes.

Preamble.—WHEREAS it is expedient to declare the local extent of certain Acts passed by the Governor General of India in Council, the Legislative Council of India, and the Council of the Governor General of India assembled for the purpose of making Laws and Regulations;

AND WHEREAS it is also expedient to consolidate the laws relating to the local extent of certain Acts and Regulations in the Presidencies of Fort St. George and Bombay, and in the Lower and the North-Western Provinces of the Presidency of Fort William in Bengal;

It is hereby declared and enacted as follows:—

1. Short title.—This Act may be called the Laws Local Extent Act, 1874.

2. Interpretation clause.—In this Act the expression “Scheduled Districts” means the territories mentioned in the sixth schedule hereto annexed.

3. Local extent of Acts in first schedule.—The Acts mentioned in the first schedule hereto annexed are now in force ²[in the whole of India except ³[the territories which, immediately before the 1st November, 1956, were comprised in Part B States] and] the Scheduled Districts.

4. Local extent of enactments in second schedule.—The enactments mentioned in the second schedule hereto annexed are now in force throughout the whole of the territories now subject to the government of the Governor of Fort St. George in Council, except the Scheduled Districts subject to such government.

5. Local extent of enactments in third schedule.—The enactments mentioned in the third schedule hereto annexed are now in force throughout the whole of the territories now subject to the government of the Governor of Bombay in Council, except the Scheduled Districts subject to such government.

6. Local extent of enactments in fourth schedule.—The enactments mentioned in the fourth schedule hereto annexed are now in force throughout the whole of the territories now subject to the government of the Lieutenant-Governor of Bengal, except the Scheduled Districts subject to such government.

7. Local extent of enactments in fifth schedule.—The enactments mentioned in the fifth schedule hereto annexed are now in force throughout the whole of the territories now subject to the government of the Lieutenant-Governor of the North-Western Provinces of the Presidency of Fort William, except the Scheduled Districts subject to such government.

8. Savings.—Nothing herein contained shall—

(a) bar the power of the Central Government or the State Government under any law for the time being in force, to extend to any place any Act mentioned in the said first schedule;

1. This Act has been *rep.*, so far as it relates to any enactment replaced by the Guardians and Wards Act, 1890 (8 of 1890), as on 1-7-1890, in certain partially excluded areas in the Madras Province : *See* Madras Regulation 6 of 1940.

2. Subs. by the A.O. 1950 for “throughout all the Provinces of India, except”.

3. Subs. by the Adaptation of Laws (No. 2) Order, 1956, for “Part B States” (w.e.f. 1-11-1956).

(b) extend any Act empowering the State Government to extend the same or any part thereof, or affect in any manner the exercise of such power;

(c) affect the operation of any Act or Regulation heretofore extended to or declared to be in force in any of the Scheduled Districts;

(d) revive any enactment which has been repealed either generally or with reference to some special subject;

¹* * * * *

(j) extend to any of the towns of Calcutta, Madras and Bombay any, law not now in force therein;

²[(jj) extend to Pargana Bhadohi or Pargana Kera Mangror in the Mirzapur district, or to Pargana Kaswa Raja in the Benares district, any law not now in force therein];

(k) affect the operation of any enactment not mentioned in any of the schedules hereto annexed.

9. Enactments repealed.—[Repealed by the Repealing Act, 1876 (12 of 1876)].

1. Clauses (e) and (h) were *rep.* by Act 8 of 1887, clause (f) by Act 12 of 1891, clause (g) by Act 8 of 1890 and clause (i) by Act 4 of 1894.

2. Ins. by Act 14 of 1881, s.15.

FIRST SCHEDULE¹

(See section 3)

ACTS OF THE SUPREME COUNCIL

Year and Number	Subject
² 1837, IV Power to acquire land.

1. Act 15 of 1874 having been *rep.* so far as it relates to the following enactments, by the Acts noted against each, the references to those enactments have been *omitted* from this schedule:—

Enactments omitted	Repealing Acts
Act 26 of 1836	Act 12 of 1927.
Act 6 of 1840	Act 26 of 1881.
Act 11 of 1841	Act 8 of 1887.
Act 18 of 1841	Act 11 of 1878.
Act 19 of 1841	Act 12 of 1927.
Act 9 of 1842	Act 12 of 1891.
Act 12 of 1842	Act 8 of 1887.
Act 20 of 1847	Act 12 of 1927.
Act 34 of 1850	The A.O. 1937.
Act 30 of 1852	Act 12 of 1927.
Act 33 of 1852	Act 8 of 1887.
Act 18 of 1854	Act 12 of 1891.
Act 18 of 1854	The A.O. 1937.
Act 1 of 1859	Act 21 of 1923.
Act 3 of 1859	Act 8 of 1887.
Act 8 of 1859	Act 12 of 1891.
Act 14 of 1859, s. 15	Act 12 of 1891.
Act 15 of 1859	Act 12 of 1891.
Act 27 of 1860	Act 7 of 1889.
Act 9 of 1861	Act 8 of 1890.
Act 23 of 1861	Act 12 of 1891.
Act 6 of 1863	Act 12 of 1891.
Act 6 of 1864	Act 12 of 1927.
Act 11 of 1865	Act 9 of 1887.
Act 21 of 1865	Act 12 of 1927.
Act 5 of 1866	Act 12 of 1927.
Act 10 of 1866	Act 12 of 1891.
Act 10 of 1867	Act 9 of 1887.
Act 10 of 1868	Act 12 of 1891.
Act 15 of 1869	Act 12 of 1927.
Act 1 of 1870	Act 12 of 1927.

2. Rep. by the A.O. 1950.

Year and Number	Subject
¹ 1838, XXV Wills executed before the 1st January, 1866.
² 1839, XXIX Dower, when marriage was contracted before 1st January, 1866.
¹ 1839, XXX Inheritance, where descent took place before 1st January, 1866.
1839, XXXII Interest.
1841, X Registration of ships.
² 1843, V Slavery.
³ 1850, V Coasting Trade.
1850, XI Navigation Laws.
⁴ 1850, XII Default of Public Accountants.
1850, XVIII Protection of Judicial Officers.
1850, XIX Binding of Apprentices.
1850, XXI Non-forfeiture of rights by loss of Caste.
1850, XXXVII Inquiries into the behaviour of Public Servants.
⁵ 1853, II Burdens on land.
² 1854, XXXI Barring entails: Conveyances by married women.
² 1855, XI Mesne profits and improvements.
1855, XII Executors and Administrators.
1855, XIII Compensation for loss occasioned by death caused by actionable wrong.
² 1855, XXIII Administration of mortgaged estates in cases of descents occurring or devises made before the 1st January, 1866.
⁶ 1855, XXIV <i>Penal servitude</i> .
1855, XXVIII Interest.
1856, IX Bills of Lading.

1. Rep. by the A.O. 1950.

2. Rep. by Act 48 of 1952.

3. Rep. by Act 34 of 1939.

4. Rep. in Assam by Regulation 1 of 1886.

5. Rep. by the A.O. 1950.

6. Rep. by Act 17 of 1949.

Year and Number	Subject
¹ 1856, XI	Desertion by European Soldiers.
1856, XV	Marriage of Hindu Widows.
² 1857, XI	Offences against the State.
² 1857, XXV	Forfeiture by Mutineers.
³ 1858, XXXV	Estates of Lunatics not subject to jurisdiction of Supreme Courts.
³ 1858, XXXVI	<i>Lunatic Asylums.</i>
1859, IX	Sections 16, 17, 18 and 20—Forfeitures.
1860, XXI	Registration of Societies.
1862, III	Government Seal.
1863, XVI	Excise Duty payable on Spirits used in Arts and Manufactures.
⁴ 1863, XXIII	Claims to waste-lands.
⁵ 1863, XXXI	Gazette of India.
⁶ 1864, III	Foreigners.
1865, III	Common Carriers.
⁷ 1865, XV	Marriage and Divorce among Parsees.
1866, XXI	Dissolution of Marriages of Native Converts.
⁸ 1866, XXVIII	Trustees and Mortgagees' Powers.
1867, XXV	Printing Presses, etc.

1. Rep. by the A.O. 1950.
 2. Rep. by Act 4 of 1922.
 3. Rep. by Act 4 of 1912.
 4. Rep. in Bombay by Bombay Act 9 of 1943.
 5. Rep. by Act 1 of 1938.
 6. Rep. by Act 31 of 1946.
 7. Rep. by Act 3 of 1936.
 8. Rep. by Act 48 of 1952.

¹SECOND SCHEDULE

(See section 4)

(a) MADRAS REGULATIONS

Year and Number	Subject
1802, III (s 1, part of s. 16 only)	Procedure of Civil Courts.
1802, XIX (s. 2) . .	Covenanted Civil Servants forbidden to lend.
1802, XXV	Settlement of Land-revenue.
1802, XXVI (ss. 1, 2 and 3 only)	Registration of malguzari land.
² [1802, XXIX	Karnams.
1803, I	Board of Revenue.
1803, II	Conduct of Collectors, etc.

1. Act 15 of 1874 having been rep. so far as it relates to the following enactments, by the Acts noted against each, the references to those enactments have been *omitted* from the Schedule:—

Enactments omitted	Repealing Acts
Madras Regulation 3 of 1802, s. 11 Act 12 of 1891.
Madras Regulation 5 of 1802, s. 30 Act 11 of 1901.
Madras Regulation 13 of 1802 Act 11 of 1901.
Madras Regulation 1 of 1805 Act 12 of 1891.
Madras Regulation 2 of 1807 Act 12 of 1891.
Madras Regulation 4 of 1816 Act 12 of 1891.
Madras Regulation 9 of 1816, s. 43 Act 12 of 1891.
Madras Regulation 14 of 1816 Act 12 of 1891.
Madras Regulation 5 of 1816 Act 12 of 1927.
Madras Regulation 1 of 1819 Act 12 of 1876.
Madras Regulation 2 of 1819 The A.O. 1937.
Madras Regulation 4 of 1821, s. 4 Act 12 of 1876.
Madras Regulation 3 of 1831 Act 12 of 1876.
Madras Regulation 7 of 1832 Act 12 of 1876.
Madras Regulation 11 of 1832 Act 6 of 1878.
Madras Regulation 14 of 1832 Act 13 of 1889.

2. This Regulation has been rep. by locally by Madras Act 2 of 1894.

Year and Number			Subject
¹ 1804,	V	Court of Wards.
1806,	II	² (s. 7, clause second)]	Collectors and Karnams.
³ 1808,	VII	Martial Law.
1816,	XI	ss. 8, 9, 10—Heads of villages: section 11, clause 1—stolen property: section 13—discovery of corpses: section 14—register of persons confined by heads of villages; and section 47—Magistrates charged with maintenance of peace.
⁴ [1816,	XII	Reference of claims regarding land and produce to Village and District Panchayats.
1817,	VII	Maintenance of Bridges, etc.; Escheats.
1817,	VIII	(s. 9 only)	Sale for arrears of revenue of estate belonging to Native Officer or Soldier.
1822,	IV	Explanation of Madras Regulation XXV, 1802.
⁵ 1822,	VII	(Clause 1 of s. 3 only)	Native Officers in Revenue and other Public Departments.
1822,	IX	Embezzlement by public servants and malversation in revenue-matters.
1823,	III	
1828,	VII	Powers of Subordinate and Assistant Collectors.
1829,	V	Hindu Wills and Estates.
1830,	I	Prohibition of Widow-burning.
1831,	V	(s. 7, clause 2 only)	Liability of Ministerial Officers for reception of improperly stamped document.
⁶ 1831,	VI	Hereditary Village Offices.

1. Act 15 of 1874, so far as it relates to the portions of Madras Regulation 5 of 1804 which were *rep.* by the Guardians and Wards Act, 1890 (8 of 1890), is *rep.* by the latter Act. The Regulation was *rep.* by the Madras Court of Wards Act, 1902, (Madras 1 of 1902).

2. Parts of ss. 1 and 7 were originally referred to in this Schedule. Of the entire Regulation only the second clause of Section 7 is now in force, *see* Part III of the Schedule to the Repealing Act, 1876 (12 of 1876).

3. *Rep.* by Act 4 of 1922, Section 3 and Schedule.

4. Madras Regulation 12 of 1816 has been *rep.* by the Madras Survey and Boundaries Act, 1897 (Madras 4 of 1897) so far as it applies to cases of claims to lands or crops, the validity of which claims may depend upon the determination of an uncertain and disputed boundary or land-mark.

5. *Rep.* by the A.O. 1937.

6. *Rep.* by Madras Act 3 of 1895.

Year and Number			Subject
¹ 1831,	X	Prohibition of Sale of Estates of Minors for Arrears of Revenue.
1832,	III	Limitation for Suits against orders of Revenue Authorities under Madras Regulation VII of 1828.

(b) ACTS OF THE SUPREME COUNCIL RELATING TO THE MADRAS PRESIDENCY²

Year and Number			Subject
1837,	XXXVI	Criminal Jurisdiction of Collectors.
1839,	VII	Tahsildars.
³ 1840,	VIII	Awards of Panchayats.
⁴ 1846,	I	Pleaders.
1849,	X	Commissioners of Revenue.
⁴ 1853,	XX	Pleaders.
1857,	VII	Uncovenanted Agency.
1858,	I	Compulsory Labour.
1859,	XXIV	Police.

1. Act 15 of 1874, so far as it relates to Madras Regulation 10 of 1831, s. 3, is rep. by Act 8 of 1890.

2. Act 15 of 1874 having been rep. so far as it relates to the following enactments, by the Acts noted against each, the references to those enactments have been omitted from this Schedule:—

Enactments omitted		Repealing Acts
Act 12 of 1838	Act 6 of 1878.
Act 17 of 1840	Act 12 of 1891.
Act 7 of 1852	Act 12 of 1891.
Act 6 of 1844	Act 3 of 1937.
Act 9 of 1846	Act 12 of 1927.
Act 10 of 1855, s. 10	Act 11 of 1901.
Act 14 of 1855	Act 8 of 1887.
Act 21 of 1855	Act 12 of 1927.
Act 8 of 1856	Act 12 of 1927.
Act 14 of 1858	Act 8 of 1890.
Act 28 of 1860	Act 12 of 1927.
Act 11 of 1869	Act 12 of 1891.
Act 24 of 1869	Act 18 of 1877.

3. Rep. by Madras Act 7 of 1931.

4. As to the repeal of Acts 1 of 1846 and 20 of 1853 in the Madras Presidency, *see* the Legal Practitioners Act, 1879 (18 of 1879), ss. 1 and 42.

¹THIRD SCHEDULE

(See section 5)

(a) BOMBAY REGULATIONS

Year and Number	Subject
1827, II	Section 21 (caste questions); ² [* * *]
1827, IV	Section 26 (law applicable to suits): section 69, clauses second and third (attachment and distraint of crops).
1827, V	Preamble: Section 9 (acknowledgments of debt): section 14 (interest): section 15 (mortgages and pledges).
1827, VIII	Administration of Estates.
1827, XII	Section 19 (Magistrate's power to make rules): section 20 (standards of weights and measures): section 27, clause 2 (supervision of suspected persons): section 37, clauses first and second (responsibility of villages for robberies).
1827, XIII	Section 34, clause third (letter substituted for summons).
1827, XXII	Sections 40, 41, 42, 43 (passage of troops).
³ 1830, V	Section 1 (Revenue Commissioners): Section 2, clauses 1, 2, 3 (Collectors and Sub-Collectors).
1830, XIII	Civil jurisdiction of Jagirdars.
³ 1831, XV	Village Patels.
³ 1832, II	Realization of Revenue.
³ 1833, V	Hereditary Officers.

1. Act 15 of 1874 having been rep. so far as it relates to the following enactments by the Acts noted against each, the references to those enactments have been omitted from the Schedule:—

Enactments omitted	Repealing Acts
Bombay Regulation 12 of 1827, preamble Act 12 of 1891.
Bombay Regulation 16 of 1827, Act 12 of 1891.
Bombay Regulation 21 of 1827, Sections 1-16, 46, 54-73 Act 12 of 1891.
Bombay Regulation 22 of 1827, Sections 18-20, 45-47 Act 13 of 1889.
Bombay Regulation 25 of 1827, The A.O. 1937.

2. Certain words rep.by Act 12 of 1927.

3. Bombay Regulation 4 of 1827, Section 69, and Bombay Regulations 5 of 1830, 15 of 1831, 2 of 1832 and 5 of 1833 rep. locally by Bombay Act 5 of 1879.

(b) ACTS OF THE SUPREME COUNCIL RELATING TO THE BOMBAY PRESIDENCY¹

Year and Number	Subject
⁴ 1838, XVI	Judiciary.
² 1838, XVIII	Sureties.
1838, XIX	Coasting Vessels.
³ 1839, XX	Revenue.
⁴ 1840, XV	Agents of Foreign Sovereigns.
² 1842, XIII	Revenue.
² 1842, XVII	Revenue Commissioners.
⁴ 1844, XIX	Abolition of Town Duties.
⁵ 1846, I	Pleaders.
² 1846, III	Sections 1, 5 and 6—Boundary Marks.
1853, XX	Pleaders.

1. Act 15 of 1874 having been rep. so far as it relates to the following enactments, by the Acts noted against each, the references to those enactments have been omitted from this Schedule:—

Enactments omitted	Repealing Acts
Act 11 of 1843	Act 12 of 1891.
Act 3 of 1852	Act 12 of 1891.
Act 21 of 1852	Act 12 of 1891.
Act 10 of 1855, s. 10	Act 11 of 1901.
Act 8 of 1856	Act 9 of 1894.
Act 20 of 1864	Act 8 of 1890.

2. Acts 18 of 1838, 13 and 17 of 1842 and 3 of 1846 rep. locally by the Bombay Land-revenue Code, 1879 (Bombay 5 of 1879) Act 18 of 1838 rep. by Act 32 of 1940.

3. Rep. by Act 48 of 1952 and Bombay Act 18 of 1953.

4. Rep. in Bombay by Bombay Act 18 of 1953.

5. As to the repeal of Acts 1 of 1846 and 20 of 1853 in the Bombay Presidency, *see* the Legal Practitioners Act, 1879 (18 of 1879), ss. 1 and 42.

¹FOURTH SCHEDULE

(See section 6)

(a) BENGAL REGULATIONS (LOWER PROVINCES)

Year and Number	Subject
1793, I Perpetual Settlement.
1793, II Collection of land-revenue.
1793, VIII Rules for Decennial Settlement.
1793, XI Native laws of inheritance to Revenue-paying land.
1793, XIX Title to lands exempt from Revenue.
1793, XXXVII Title to lands exempt from Revenue under badshahi grants.
1793, XXXVIII Section 1—Preamble: Section 2—prohibition of loans by Covenanted Servants.
1794, III Sections 13, 16, 17, 18, 19 and 20—Arrears of Revenue.
1799, V Wills and Intestacies of Natives.
1800, VIII Pargana Register of Lands.
1801, I Arrears of Revenue: Division of Joint Estates.
² 1804, X Punishment by Courts-martial of certain State offences.
1806, XI Passage of Troops.

1. Act 15 of 1874 having been *rep.* so far as it relates to the following enactments, by the Acts noted against each, the references to those enactments have been *omitted* from this Schedule:—

Enactments omitted	Repealing Acts
Bengal Regulation 48 of 1793 Act 12 of 1891.
Bengal Regulation 3 of 1794, s. 12 Act 12 of 1891.
Bengal Regulation 58 of 1795, ss. 3 and 4 Act 12 of 1876.
Bengal Regulation 15 of 1797 Act 12 of 1891.
Bengal Regulation 1 of 1798 Act 12 of 1891.
Bengal Regulation 17 of 1806, ss. 7 and 8 Act 12 of 1891.
Bengal Regulation 20 of 1810 Act 13 of 1889.
Bengal Regulation 11 of 1811 Act 12 of 1891.
Bengal Regulation 19 of 1814 Act 12 of 1891.
Bengal Regulation 5 of 1817 Act 6 of 1878.
Bengal Regulation 20 of 1817, ss. 28 and 32 Act 12 of 1891.
Bengal Regulation 3 of 1818 The A.O. 1937.
Bengal Regulation 6 of 1819 Act 12 of 1891.
Bengal Regulation 20 of 1825 Act 10 of 1882.
Bengal Regulation 4 of 1829 Act 12 of 1876.

2. Rep. by the Special Laws Repeal Act, 1922 (4 of 1922), s. 3 and Schedule.

Year and Number	Subject
1810, XIX Maintenance of Bridges, etc.; Escheats
1812, V Collection of Land-revenue.
1812, XI Removal of Foreign Emigrants.
1817, XX Section 29—Criminal process in Salt and Opium Departments: section 30, clauses 1, 2 and 5—Building forts; Collecting sepoy stores; Encroaching on roads.
1819, II Resumption of Revenue-free lands.
1821, IV Powers of Collectors and Magistrates.
¹ 1822, III Boards of Land-revenue.
1822, XI Section 36—Khas management of purchases by Government: section 38—non-liability of Government for errors of Courts.
1823, VI Indigo Contracts.
1823, VII Prohibition of loans to Covenanted Civil Servants.
1825, VI Passage of Troops.
1825, IX Defaulting Malguzars.
1825, XI Alluvion and diluvion.
1825, XIII Settlement of resumed Lakhiraj land.
1825, XIV Authority to confirm Lakhiraj tenures; Native grants.
¹ 1827, III Section 5—Evidence.
1827, V Management of Estates under attachment.
1828, III Appeals from decisions of Revenue Authorities.
1828, IV Section 1 and section 2, clause 4—Time during which Collectors are to be considered engaged in making settlements.
1829, I Commissioners of Revenue and Board of Revenue.
1829, XVII Widow-burning.
1830, V Sections 1 and 5—Indigo Contracts.

1. Rep. by the Bengal Boards of Revenue Act, 1913 (Bengal 2 of 1913).

(b) ACTS OF THE SUPREME COUNCIL RELATING TO THE LOWER PROVINCES¹

Year and Number	Subject
1836, X Indigo Contracts.
1836, XXI Creating Zilas.
1841, XII Section 2—No Interest on arrears of Land-revenue.
1847, IX Assessment of new lands.
1848, XX Land-revenue.
² 1850, XLIV Board of revenue.
³ 1855, XXXII Embankments.
1856, XII Civil Court Amins.
1857, XIII Opium.
1858, XXXI Settlement of Alluvion.
1859, XI Sales for Arrears of Revenue.

1. Act 15 of 1874 having been rep. so far as it relates to the following enactments, by the Acts noted against each, the references to those enactments have been omitted from this Schedule:—

Enactments omitted		Repealing Acts
Act 20 of 1836	Act 12 of 1891.
Act 11 of 1838	Act 12 of 1891.
Act 19 of 1853, s. 26	Act 1 of 1903.
Act 20 of 1856	Act 12 of 1891.
Act 21 of 1856	Act 12 of 1891.
Act 40 of 1858	Act 8 of 1890.
Act 23 of 1860	Act 12 of 1891.

2. Rep. by the Bengal Board of Revenue Act, 1913 (Bengal 2 of 1913).

3. Act 32 of 1855 has been rep. locally in Bengal by the Bengal Embankments Act, 1873 (Bengal 6 of 1873).

FIFTH SCHEDULE

(See section 7)

(a) BENGAL REGULATIONS (NORTH-WESTERN PROVINCES)¹

Year and Number	Subject
1793, XXXVIII . . .	Section 1—Preamble: section 2—prohibition of loans by Covenanted Servants.
1799, V . . .	Wills and Administration to Natives.
² [1804, X . . .	Punishment by Courts-martial of certain State offences.
1806, XI . . .	Passage of Troops.
1812, XI . . .	Removal of Foreign Emigrants.
1822, XI . . .	Section 38—Non-liability of Government for errors of Courts.
1823, VI . . .	Indigo Contracts.
1823, VII . . .	Prohibition of loans to Covenanted Civil Servants.
1825, VI . . .	Passage of Troops.
1825, XI . . .	Alluvion and Diluvion.
1827, III . . .	Section 5—Evidence.
1827, V . . .	Management of Estates under Attachment.
1829, XVII . . .	Widow-burning.

1. Act 15 of 1874 having been rep. so far as it relates to the following enactments, by the Acts noted against each, the references to those enactments have been omitted from this Schedule:—

Enactments omitted	Repealing Acts
Bengal Regulation 1 of 1798	Act 12 of 1891.
Bengal Regulation 17 of 1806, ss. 7 and 8	Act 12 of 1891.
Bengal Regulation 19 of 1810	Act 12 of 1891.
Bengal Regulation 20 of 1810	Act 13 of 1889.
Bengal Regulation 5 of 1817	Act 12 of 1891.
Bengal Regulation 3 of 1818	The A.O. 1937.
Bengal Regulation 6 of 1819	Act 12 of 1891.
Bengal Regulation 20 of 1825	Act 10 of 1882.
Bengal Regulation 6 of 1831, s. 6	Act 12 of 1891.
Bengal Regulation 11 of 1831, ss. 4 and 8	Act 12 of 1891.
Bengal Regulation 1 of 1833	Act 8 of 1875.

2. Rep. by Act 4 of 1922, s. 3 and Schedule.

Year and Number	Subject
1830, V Sections 1 and 5—Indigo Contracts.
1831, XI Sections 1, 2, 5, 6—Police-powers of Tahsildars.
1833, IX Deputy Collectors.

(b) ACTS OF THE SUPREME COUNCIL RELATING TO THE NORTH-WESTERN PROVINCES¹

Year and Number	Subject
1836, X Indigo Contracts.
1854, XVI Police.
1856, XII Civil Court Amins.
² 1856, XX Chaukidars.
1857, XIII Opium.

1. Act 15 of 1874 having been rep.so far as it relates to the following enactments, by the Acts noted against each, the references to those enactments have been omitted from this Schedule:—

Enactments omitted	Repealing Acts
Act 21 of 1836 Act 1 of 1903.
Act 19 of 1853, s. 26 Act 1 of 1903.
Act 40 of 1858 Act 8 of 1890.

2. Act 20 of 1856 has been rep. in the U.P. by the U.P. Town Areas Act, 1914 (U.P. 2 of 1914), s. 41.

SIXTH SCHEDULE

(See sections 2, 3, 4, 5, 6 and 7)

PART I

SCHEDULED DISTRICTS, MADRAS

I.—In Ganjam

- (1) The Gumsur Maliahs, including Chokapad.
- (2) The Surada Maliahs.
- (3) The Chinna Kimedi Maliahs.
- (4) The Pedda Kimedi Maliahs.
- (5) The Bodaguda Maliahs.
- (6) The Surangi Maliahs.
- (7) The Parla Kimedi Maliahs.
- (8) The Muttas of Korada and Ronaba (otherwise called Srikarma).

¹[* * *]

- (10) The Jurada Maliah.
- (11) The Jalantra Maliah.
- (12) The Mandasa Maliah.
- (13) The Budarashinghi Maliah.
- (14) The Kuttingia Maliah.

II.—In Vizagapatam

- (1) The Jeypur Zamindari.
- (2) Golconda Hills, west of the River Boderu.
- (3) The Madugol Maliahs.
- (4) The Kasipur Zamindari.

1. Item (9), "The Chighatti Maliah", was rep. by Act 12 of 1891.

(5) The Panchipenta Maliahs.

(6) Mondemkolla, in the Merangi Zamindari.

¹[(7) The Konda Mutta of Merangi.]

(8) The Gumma and Konda Muttas of Kurpam.

(9) The Kottam, Ram and Konda Muttas of Palkonda.

III.—In the Godavari District²

(1) The Bhadrachalam Taluq.

(2) The Rakapilli Taluq.

(3) The Rampa Country.

IV.—In the Indian Ocean

The Laccadive Islands, including Minicoy.

PART II

SCHEDULED DISTRICTS, BOMBAY

I.—The Province of Sindh³

⁴[* * *]

III.—Aden.⁵

IV.—The villages belonging to the following Mehwassi Chiefs:—

(1) The Parvi of Kathi.

(2) The Parvi of Nal.

(3) The Parvi of Singpur.

(4) Walwi of Gaohalli.

1. Subs. by Act 12 of 1891, for “(7) The Konda Mutta of Belgam”.

2. The Ducharti and Guditeru Muttas in the Golconda Hills have been transferred from the Vizagapatam to the Godavari district. *See* Fort St. George Gazette, 1881, Part I, p. 336.

Certain villages and estates in the Godavari district became Scheduled Districts for the purposes of the Scheduled Districts Act, 1874 (14 of 1874); but they are not “Scheduled Districts” within the meaning of the Laws Local Extent Act, 1874.

3. Ceased to be part of India from 15-8-1947.

4. Item II, “The Panch Mahals”, was rep. by Act 7 of 1885, with effect from 1-5-1885.

5. Aden ceased to be part of India from 1-4-1937.

(5) The Wassawa of Chikhli.

(6) The Parvi of Nawalpur.

PART III

SCHEDULED DISTRICTS, BENGAL

I.—The Jalpaiguri and Darjeeling ¹[Districts].

II.—The Hill Tracts of Chittagong².

III.—The Santhal Parganas.

IV.—The Chutia Nagpur Division. ³

V.—The Mahals of Angul and Banki.⁴

PART IV

SCHEDULED DISTRICTS, NORTH-WESTERN PROVINCES

⁵[* * *]

II.—The Province of Kumaon and Garhwal.

III.—The Tarai Parganas, comprising—Bazpur, Kashipur, Jaspur, Rudarpur, Godarpur, Kilpuri, Nanak-Mattha and Bilheri.

IV.—In the Mirzapur district—

(1) The tappas of Agori Khas and South Kon in the Pargana of Agori.

(2) The tappa of British Singrauli in the Pargana of Singrauli.

(3) The tappas of Phulwa, Dudhi and Barha in the Pargana of Bichipar.

(4) The portion lying to the South of the Kaimor Range.

1. Subs. by Act 12 of 1891, for “Divisions”.

2. Ceased to be part of India from 15-8-1947.

3. The Thanas of Raipur and Khattra, which formerly formed portion of the Chutia Nagpur Division, were transferred to the district of Bankura, and ceased to be a Scheduled District on 1-10-1879. *See* the Raipur and Khattra Laws Act, 1879 (19 of 1879). The Estate of Porahat now forms part of the Chutia Nagpur Division Scheduled District for the purposes of the Scheduled Districts Act, 1874, *see* the Porahat Estate Act, 1893 (2 of 1893), s. 3, but it is not a “Scheduled District” within the meaning of the Laws Local Extent Act, 1874.

4. The Mahal of Banki ceased to be a Scheduled District on 1-4-1882, *see* the Banki Laws Act, 1881 (25 of 1881).

The Khondmals in Orissa, which previously formed part of the Angul district [*see* the Angul Laws Regulation, 1913 (3 of 1913)] and now form an independent district [*see* the Khondmals Laws Regulation, 1936 (4 of 1936)] became a Scheduled District for the purposes of the Scheduled Districts Act, 1874 (14 of 1874); but they are not “Scheduled District” within the meaning of the Laws Local Extent Act, 1874.

5. Item I, “The Jhansi Division, comprising the districts of Jhansi, Jalaun and Laltapur”, was rep. by Act 20 of 1890, s. 8(1).

¹[* * *]

VI.—The tract of country know as Jaunsar Bawar in the Dehra Dun district.

PART V

SCHEDULED DISTRICTS, PUNJAB

The districts² of Hazara, Peshawar, Kohat, Bannu, Dera Ismail Khan, Dera Ghazi Khan, Lahaul and Spiti.

PART VI

³SCHEDULED DISTRICTS, CENTRAL PROVINCES

Chattisgarh Zamindaris

- | | |
|---------------------|-------------------|
| 1. Khariar. | 13. Matin. |
| 2. Bindra Nawagarh. | 14. Uprora. |
| 3. Sahezipur. | 15. Kenda. |
| 4. Gandai. | 16. Lapha. |
| 5. Silheti. | 17. Chhuri. |
| 6. Barbaspur. | 18. Korba. |
| 7. Thakurtola. | 19. Chapa. |
| 8. Lohara. | 20. Bora Sambhar. |
| 9. Gondardehi. | 21. Phuljhar. |
| 10. Fingeswar. | 22. Kolabira. |
| 11. Pandaria. | 23. Rampur. |
| 12. Pendra. | |

1. Item V, "The Family Domains of the Maharaja of Benares, comprising the following parganas:—Bhadohi and Kheyra Mangror in the Mirzapur district; Kaswa Raja in the Benares district", was rep. by Act 14 of 1881, s. 14.

2. Except Lahaul and Spiti, these districts ceased to be part of India from 15-8-1947.

3. The taluqs of Nugur, Albaka and Cherla which were transferred to the Madras Presidency with effect from 1-7-1909 had, from 17-1-1905, become Scheduled Districts within the meaning of the Scheduled Districts Act, 1874 (14 of 1874).

Chanda Zamindaris

- | | |
|---------------------|-------------------|
| 1. Ahiri. | 11. Muramgaon. |
| 2. Ambagarh Chauki. | 12. Panabaras. |
| 3. Aundhi. | 13. Palasgarh. |
| 4. Dhanora. | 14. Rangi. |
| 5. Dudhmala. | 15. Sirsundi. |
| 6. Gewarda. | 16. Sonsari. |
| 7. Jharapapra. | 17. Chandala. |
| 8. Khutgaon. | 18. Gilgaon. |
| 9. Koracha. | 19. Pawi Mutanda. |
| 10. Kotgal. | 20. Pategaon. |

Chhindwara Jagirdaris

- | | |
|----------------|--------------------|
| 1. Harai. | 7. Pachmarhi. |
| 2. Chhater. | 8. Partabgarh. |
| 3. Gorakhghat. | 9. Almod. |
| 4. Gorpani. | 10. Sonpur. |
| 5. Bakhtagarh. | 11. Bariam Pagara. |
| 6. Bardagarh | |

PART VII

The Chief Commissionership of Coorg.

PART VIII

The Chief Commissionership of the Andaman and Nicobar Islands.

PART IX

The Chief Commissionership of Ajmer and Merwara.

PART X

¹The Chief Commissionership of Assam.

PART XI

The Hill Tracts of Arakan.—[*Repealed by the A.O. 1937.*]

PART XII

The Pargana of Manpur.—[*Repealed by the Repealing Act, 1938 (1 of 1938), s. 2 and Schedule.*]

PART XIII

The Cantonment of Morar.—[*Repealed by the Repealing and Amending Act, 1891 (12 of 1891).*]

1. The Lushai Hills, which include the North and South Lushai Hills and the Mokokchang Sub-division of the Naga Hills District, became Scheduled Districts for the purposes of the Scheduled Districts Act, 1874 (14 of 1874), but they are not Scheduled Districts within the meaning of this Act.

SEVENTH SCHEDULE

Enactments Repealed.—[*Repealed by the Repealing Act, 1876 (12 of 1876).*]
